

the 18th meeting of the Central Council of Local Government and Urban Development held in December 1980;

(b) whether it is a fact that there will be no Centrally sponsored slum clearance scheme since the Planning Commission has vetoed the Resolution of the 18th Meeting of the Council; and

(c) if so, reasons thereof?

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) With effect from 1-4-74, the Scheme for Environmental Improvement in Slum Areas is being operated in the State Sector as a part of the Minimum Needs Programme. The state governments have been requested to provide necessary funds in their plans for the provision of basic services to the Slum dwellers. The required plan provision is being made by the state governments in consultation with the Planning Commission.

(b) and (c). At the time of formulation of the Five Year Plan (1980—85), the National Development Council transferred a number of Centrally Sponsored Schemes to the States along with resources. There was no scope for the Centre to introduce any new centrally sponsored scheme, and hence the proposal of introducing a centrally sponsored scheme for Environmental Improvement of Slums could not be accommodated.

News item "Hindustan Lever Cheats Consumer"

2535. SHRI INDRAJIT GUPTA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether an inquiry has been conducted by Government in the matter of an article in "New Age" weekly dated 3rd May, 1981 under the heading "Hindustan Lever Cheats the Consumer" with particular reference to

misuse of the licence for dehydration of canned agricultural products; and

(b) if so, the results thereof?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (KUMARI KAMLA KUMARI): (a) and (b). The mis-use mentioned in the article in respect of the licence for dehydration and canning of agricultural items is that the company has claimed agricultural development allowance under Section 35-c of the Income-tax Act upto the assessment year 1980-81, although it has not been producing them for several years. This has been looked into and the position is that the company has not claimed such allowance for the items covered under the licence in question. The allowance claimed by it is for the services provided to growers of certain agricultural crops like sun-flower, pulses, paddy, wheat, maize, tulsi, patchouli, mentha and citronella, and dairy development.

Approach roads between Baird Lane and Raja Bazar, New Delhi

2536. SHRI K. LAKKAPPA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it has come to his notice that the approach roads to Union Academy School and quarters in Baird Lane and Raja Bazar, New Delhi—1 are in dilapidated conditions because of construction of quarters in that area;

(b) whether it has also come to his notice that the contractors are misusing the roads by keeping bricks and building material;

(c) what action Government propose to take to rectify the things and make roads in orderly conditions; and

(d) under what law contractors have been allowed to block the road by keeping building material?